

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 91/TT/2017**

- Subject:** Truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period, for Barh-Balia 400 kV D/C quad transmission line along with associated bays at Balia Sub-station under Transmission System associated with Barh Generation Project (3x660 MW) in Eastern Region, under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
- Date of Hearing:** 23.5.2017
- Coram:** Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member
- Petitioner:** Power Grid Corporation of India Limited (PGCIL)
- Respondents:** Rajasthan Rajya Vidyut Prasaran Nigam Limited and 17 others
- Parties present:** Shri S.S. Raju, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri S.K. Venkatesan, PGCIL

**Record of Proceedings**

The representative of petitioner submitted that final tariff for Barh-Balia 400 kV D/C quad transmission line along with associated bays at Balia Sub-station under Transmission System associated with Barh Generation Project (3x660 MW) was approved vide order dated 30.6.2015 in Petition Nos. 267/2010 and 227/TT/2013 and requested for truing-up for 2009-14 tariff and approve tariff for 2014-19 tariff period.

2. The Commission directed the petitioner to submit the following information on affidavit with a copy to the respondents by 16.6.2017:-

- a) Details of discharge of IDC and IEDC as on COD;



- b) Details of element wise cost of project as per RCE in Form-5B;
  - c) Details of year wise liability discharged and undischarged corresponding to initial spares during 2009-14 and 2014-19 tariff periods.
3. The Commission further directed the respondents to file their reply by 30.6.2017 and the petitioner to file rejoinder, if any, by 10.7.2017. The Commission further observed that no extension of time shall be granted.
4. Subject to the above, the Commission reserved the order in the matter.

By Order of the Commission

sd/-  
(T. Rout)  
Chief (Legal)

